

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO.1466/95.

DATE OF ORDER : 5th August, '96.

Between :-

Chikkala Raja Ratnam

... Applicant

And

1. The General Manager,
S.C.Railway, Sec'bad.
2. The Divisional Manager,
S.C.Railway, Vijayawada
at Vijayawada.

... Respondents

Counsel for the Applicant : Shri A.Sudharshan Reddy

Counsel for the Respondents : Shri N.V.Ramana, SC for Rlys

CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

.... 2.



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(Oral Orders per Hon'ble Shri R.Rangarajan,
Member (A)).

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None for the applicant. This O.A. is filed praying for a direction to the Respondents to pay the applicant the service benefits of late Ch.Venkat Rao, her husband (Family pension & other benefits of Late Ch.Venkat Rao).

2. This O.A. came up for hearing on 20-6-96, 11.7.96, 19.7.96, 22.7.96 and 2.8.96. In all those hearing days, there ~~are~~ ^{were} none present for the applicant. Even the applicant herself was also not present. Even today, when this case ^{is} posted for dismissal, there is no representation for the applicant. Hence, it is to be presumed that the applicant is not willing to prosecute her case.

3. In the result, the O.A. is dismissed at the admission stage itself for default. No order as to costs.


(R.RANGARAJAN)
Member (A)

Dated: 5th August, 1996.
Dictated in Open Court.

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D.R.(J)

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3..

O.A. NO. 1466/95

Copy to:

1. The General Manager,
South Central Railway,
Secunderabad.
2. The Divisional Manager,
South Central Railway,
Vijayawada,
3. One copy to Mr.A.Sudershan Reddy, Advocate,
CAT, Hyderabad.
4. One copy to Mr.N.V.Ramana, Addl.CGSC, CAT, Hyderabad.
5. One copy to Library,CAT, Hyderabad.
6. One duplicate copy.

YLKR

23/8/96
O.A/1466/95

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APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)

DATED: 5/8/96

ORDER/JUDGEMENT

O.A. NO./R.A/C.P. No.

in
O.A. NO. 1466/95

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED
DISPOSED OF WITH DIRECTIONS
DISMISSED ✓
DISMISSED AS WITHDRAWN
ORDERED/REJECTED
NO ORDER AS TO COSTS.

YLR

II COURT

No Spare Copy

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
DESPATCH

20 AUG 1996 Notf

हैदराबाद बैचली
HYDERABAD BENCH